

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 827/2016

IN THE MATTER OF:

**M/s Gifford India Pvt. Ltd.
Vs
M/s Ramboli India Pvt. Ltd.**

.... **APPLICANT / PETITIONER**
.... **RESPONDENT**

SECTION:

Under Section 391 to 394

Order delivered on 24.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :- Mr. Mahesh Agarwal, Advocate
Mr. Rajeev Kumar, Advocate

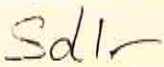
For the RD(NR)Delhi / ROC Delhi :- Mr. Manish Raj, Company Prosecutor


For the Official Liquidator, Delhi :- Ms Chetana Kandpal, Company Prosecutor

ORDER

Learned Counsel for the petitioner is present and Learned representative for the RD/ROC & OL is also represent. In relation to the CA No. 216/2017, the Learned representative for RD/ROC seeks some more time to file a reply, it required and also to seek instructions. Two weeks' time is granted within which the report of the RD/ROC & OL shall be filed.

Post the matter on 18th September 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**